

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SAMTEX DESINZ PRIVATE LIMITED

RELEVANT PARTICULARS

		Samtex Desinz Private Limited
1.	Name of the corporate debtor	7th July, 2017
2.	Date of incorporation of corporate debtor	ROC-Delhi
3.	Authority under which corporate debtor is incorporated / registered	U18209DL2017PTC320315
4.	Corporate identity number / limited liability identification number of corporate debtor	Unit No. 125, First Floor Block- 11 Tribhuvan Complex, Ishwar Nagar New Delhi DL 110065 IN
5.	Address of the registered office and principal office (if any) of corporate debtor	02.09.2021 (Information received on 08.09.2021 from NCLT, Delhi)
6.	Insolvency commencement date in respect of corporate debtor	7th March, 2022 (180 days from 8th September 2021)
7.	Estimated date of closure of insolvency resolution process	Mr. Vimal Kumar Reg. No. IBBI/IPA-002/IP- N00995/2020-2021/13236
8.	Name and registration number of the insolvency professional acting as interim resolution professional	V 1104, The Hyde Pak Sector 78, Noida 201301 Email Id: maidvimal1@rediffmail.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Virtuoso IPE Pvt Ltd 815, Antriksh Bhawan, 22, K G Marg, New Delhi 110001 Email Id: CIRP.SAMTEX@GMAIL.COM
10.	Address and e-mail to be used for correspondence with the interim resolution professional	22nd September, 2021
11.	Last date for submission of claims	Not Applicable
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Web link : https://ibbi.gov.in/home/downloads Physical Address Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Samtex Desinz Private Limited on 2nd September, 2021 and the order was received on 8th September 2021.

The creditors of Samtex Desinz Private Limited, are hereby called upon to submit their claims with proof on or before 22nd September, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

The claim with proof is to be submitted in following forms along with documentary proof in support of claims:

Form B: Claim by Operational Creditors except workmen & employees

Form C: Claim by Financial Creditors

Form CA: Claim by Financial Creditors in a class

Form D: Claim by workmen or an employee

Form E: Claim submitted by authorised representative of workmen or an employee

Form F: Claim by creditors (other than Financial Creditors and Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date : 11th Sep. 2021

Place: Noida

Vimal Kumar
Interim Resolution Professional
IBBI/IPA-002/IP-N00995/2020-2021/13236

Vimal